

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

IA (Diary) No. 268/2024 in Petition No.97/MP/2024

Subject : Application seeking urgent listing of the Petition No.97/MP/2024.

Petitioner : Adani Green Energy Limited (AGEL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **17.5.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Hemant Singh, Advocate, AEGL
Ms. Alchi Thapliyal, Advocate, AEGL
Shri Siddarth Sharma, CTUIL
Shri Swapnil Verma, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted the present IA has been moved by the Petitioner seeking urgent listing of Petition No. 97/MP/2024 filed by the Petitioner whereby the Petitioner has sought the relaxation of Regulation 5.5 of the GNA Regulations so as to permit the Renewable Park Developers, such as the Petitioner, to seek connectivity in phases rather than seeking connectivity for the entire quantum at one go. Learned counsel referred to the IA and mainly submitted as under:

- (a) CTUIL itself has agreed to the fact that it is also facing such difficulties in other cases as well and has accordingly sent a proposal to the Commission for implementation of the provisions relating to the applications received for the grant of the connectivity for amendment of the GNA Regulations.
- (b) The Commission noticed the necessity and/or requirement to amend the GNA Regulations for the above aspect in the order dated 16.10.2023 in Petition No. 241/MP/2023. CTUIL, vide its letter dated 21.2.2024, has requested the Commission to consider further amending Regulation 5.5 of the GNA Regulations in the draft amendment Regulations notified by the Commission on 16.2.2024. In turn, the Commission has also initiated the process of carrying out the suitable amendment and/or issuance of standard practice directions under the GNA Regulations.
- (c) CTUIL is yet to file its reply in the main matter in terms of the direction of the Commission vide Record of Proceedings for the hearing dated 13.3.2024. CTUIL has also not processed the applications for the grant of the connectivity for 2565 (2075+490) MW submitted by the Petitioner so far.
- (d) Keeping in view that as such there is no specific bar in the GNA Regulations, the Commission may consider relaxing the provisions of Regulation 5.5 of the GNA Regulations and allowing the reliefs as prayed for by the Petitioner in Petition No. 97/MP/2024.



2. The representative of CTUIL submitted that CTUIL has already furnished its recommendation on the amendment to Regulation 5.5 of the GNA Regulations. In response to the Commission's specific query regarding the possible impact on the transmission system planning, the representative of CTUIL sought liberty to file its response on this aspect.

3. Considering the submissions made by the learned counsel for the Petitioner and the representative of CTUIL, the Commission directed to list the matter on **10.6.2024** Till such date, the Commission directed CTUIL not to reject/close the applications filed by the Petitioner for connectivity on the stated ground alone and keep it pending till the next date of the hearing. IA (Diary) No. 268/2024, having served its purpose, stands disposed of.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**